

ITEM NO.7

COURT NO.7

SECTION IX

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 225-226/2023

(Arising out of impugned final judgment and order dated 12-10-2022 in AP No. 128/2021 12-10-2022 in AP No. 129/2021 12-10-2022 in AP No. 130/2021 passed by the High Court of Judicature at Bombay)

M/S NATIONAL INSURANCE COMPANY

Petitioner(s)

VERSUS

M/S NIPPON PAPER FOODPAC PVT. LTD

Respondent(s)

(IA No. 3496/2023 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 05-04-2023 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJIV KHANNA  
HON'BLE MR. JUSTICE M.M. SUNDRESH

For Petitioner(s)

Mr. Vinay Kumar Misra, AOR  
Mr. Nabeel Malik, Adv.

For Respondent(s)

Mr. Sandeep Sudhakar Deshmukh, AOR  
Mr. Nishant Sharma, Adv.  
Mr. Tushar D.bhelkar, Adv.

Mr. Gautam Narayan, AOR  
Ms. Asmita Singh, Adv.  
Ms. Akriti Arya, Adv.  
Mr. Harshit Goel, Adv.

UPON hearing the counsel, the Court made the following  
O R D E R

In view of the letter circulated by the learned counsel for the petitioner seeking adjournment, re-list on a non-miscellaneous day in the month of September, 2023.

We have gone through the reply filed by the Insurance Regulatory and Development Authority of India (IRDAI). The issue raised in the present special leave petitions relates to the bifurcation/division of subject matters, which can be adjudicated before the arbitrators and other forums. This invariably leads to confusion, multiple litigation, piecemeal decision and chances of conflicting orders. The IRDAI will address these aspects in the additional affidavit, which will be filed by them within a period of four weeks from today.

Liberty is granted to the parties to complete the pleadings.

Interim order to continue.

(BABITA PANDEY)  
COURT MASTER (SH)

(R.S. NARAYANAN)  
COURT MASTER (NSH)